

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

REGN. NO. O.A. 225/87.

DATE OF DECISION: 19th August, 92.

M.K. Sekhri.

... Petitioner.

Versus

Union of India.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

... Shri B. Krishan,
Counsel.

For the Respondent.

... Shri N.S. Mehta,
Sr. Standing Counsel

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The petitioner's grievance is that he should have been allocated for the purpose of seniority the year 1978 and not the year 1979. The grievance is academic and does not merit examination in view of the stand taken by the petitioner that none of the persons junior to him have been included in the 1978 seniority list. It has also been stated that no junior of the petitioner has been promoted to the administrative grade so far. Thus, it is obvious that the petitioner's interest has not been affected in any manner. Hence, the petition fails and is dismissed. No costs.

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Indrapriya
(I.K. RASGOTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN